

**F.A.O. REGIONAL CONFERENCE HELD AT
MANILA**

*411. **SHRI P. ABRAHAM:** Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government had sent any delegation to the Food and Agriculture Organisation Regional Conference held recently in Manila; and

(b) if so, what subjects were discussed at the conference and what was the part played by India?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI C. SUBRAMANIAM): (a) Yes.

(b) The following subjects were discussed at the Conference:—

(1) Food and Agriculture situation in Asia and the Far East.

(2) Report on Food and Agriculture Organisation Programme Implementation in the Region.

(3) World Food Congress and future direction of the Freedom-from-Hunger Campaign.

(4) (a) Motivating farmers to increase agricultural production.

(b) Developing Social incentives among farmers.

(c) Providing Technical Services to farmers for increased production.

(d) Successful Agricultural Development in Region Case Study of Japan

(5) The Role of Agricultural Education in Realisation of Development Plans.

(6) The Contribution of Agricultural industries to economic development and nutritional improvement.

(7) The Essentials for the Successful Planning and Implementation of Dairy Development.

(8) Trade Problems and prospects in the Region.

(9) Implications of Population growth on Food and Agriculture development in the Far East.

(10) The Future Orientation of Food and Agriculture Organisation's Work in the Region.

India took an active part in the deliberations of the Conference.

COMMONWEALTH SUGAR AGREEMENT

*412. **SHRI NIRANJAN SINGH:** Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government have applied for becoming exporting member of the Commonwealth Sugar Agreement; and

(b) whether any decision has been communicated to Government by the United Kingdom in this regard?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

(b) Not yet, Sir.

**CANCELLATION OF FLIGHTS BY I.A.C.
WITHOUT PRIOR NOTICE**

*415. **SHRI SURJIT SINGH ATWAL:** Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that of late the Indian Airlines Corporation is in the habit of cancelling flights without prior notice;

(b) if so, what are the reasons for such cancellation of flights; and

(c) what Government propose to do in the matter?

THE MINISTER OF CIVIL AVIATION (SHRI N. KANUNGO): (a) to (c) — I lay a statement on the Table of the House.

STATEMENT

(a) to (c) Normally a flight is cancelled due to bad weather, non-availability of aircraft arising from an engineering snag, non-availability of

crew etc. As such cancellations cannot be anticipated, prior notice is not possible. During the period August/September a number of flights had to be cancelled because of the unilateral observance of flight time/duty time limitations by pilots. There was uncertainty about the operation of various services and the Corporation had eventually to suspend all their Caravelle services and certain other services in the second week of September, 1964. A settlement has now been reached with the pilot body on flight time/duty time limitations and the regularity and punctuality of the services is being generally maintained.

हिन्दुस्तान शिपयार्ड, विशाखापत्तनम् में
साज-सामान के आधुनिकीकरण के कारण
हुआ घाटा

*४१७. श्री गिरिराज किशोर कपूर :
क्या परिवहन मंत्री यह बताने की कृपा करेंगे
कि :

(क) क्या यह सच है कि हिन्दुस्तान शिपयार्ड, विशाखापत्तनम् में साज-सामान के आधुनिकीकरण के कारण सरकार को एक लाख रुपये का घाटा हुआ ;

(ख) यदि उपरोक्त भाग (क) का उत्तर 'हां' हो, तो क्या सरकार ने इस बात की जांच की है कि किन परिस्थितियों के कारण यह घाटा हुआ ; और

(ग) यदि हां, तो इसका पूरा विवरण क्या है ?

†[LOSS ON ACCOUNT OF MODERNISATION OF EQUIPMENTS IN THE HINDUSTAN SHIPYARD, VISAKHAPATNAM

*417. SHRI G. K. KAPOOR: Will the Minister of TRANSPORT be pleased to state:

(a) whether it is a fact that a loss of rupees one lakh was incurred by

Government on account of the modernisation of equipments in the Hindustan Shipyard, Visakhapatnam;

(b) if the answer to part (a) above be in the affirmative, whether Government have enquired into the circumstances which led to this loss; and

(c) if so, what are the details thereof?]

परिवहन मंत्री (श्री राज बहादुर) :

(क) जी नहीं । एक प्रगतिशील संस्था में साज-सामान का आधुनिकीकरण नियम है, अपवाद नहीं । जैसे-जैसे उत्पादन की अधिक वैज्ञानिक पद्धतियाँ निकलती जाती हैं वैसे ही अधिक सुदृढ मशीनें ईजाद होती हैं । प्रतियोगिता के साथ चलते हुए एक निर्माण संस्था को उत्पादन की नई पद्धतियों का उपयोग करना चाहिये और आधुनिकतम मशीनें लगानी चाहियें । इस प्रकार का निवेश "घाटा" नहीं कहा जा सकता, क्योंकि उससे उत्पादन में वृद्धि होने की, निर्गत बढ़ने की और परिणामतः संस्था को अधिक लाभ होने की अधिक संभावना होती है ।

(ख) और (ग) प्रश्न नहीं उठता ।

†[THE MINISTER OF TRANSPORT (SHRI RAJ BAHADUR): (a) No, Sir. Modernisation of equipment in a progressive concern is a rule rather than an exception. As more scientific methods of production are evolved, more efficient machines are invented. To keep up with the competition, a manufacturing concern must adopt new methods of production and instal upto date machinery. Such investment may not be termed as 'loss' as it is most likely to increase production, raise out-put and consequently bring more profits to the concern.

(b) and (c) Do not arise.]